

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 444/MP/2026

Subject : Petition seeking enforcement / execution of the Tariff Order dated 9.10.2018 in Petition No. 100/TT/2017 read with the Order dated 17.10.2021 in Petition No. 55/TT/2020 directing payment of IDC and IEDC by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : East North Interconnector Project (ENCIL) (Sterlite Industries (I) Limited) and Another.

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Harsha Parakh, Advocate, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the instant Petition has been filed seeking enforcement / execution of the tariff order dated 9.10.2018 in Petition No. 100/TT/2017 read with the order dated 17.10.2021 in Petition No. 55/TT/2020. Vide the aforesaid orders, the Commission, determined the tariff and held that ENCIL shall bear the IDC and IEDC for the transmission assets from their respective CODs, i.e., 1.4.2013 and 1.6.2013 (of two assets) to 14.11.2014, on account of the delay in commissioning of the transmission assets implemented by ENCIL. The learned counsel further submitted that an Appeal No. 261 of 2019 has been filed by ENCIL before the APTEL against the Commission's order dated 9.10.2018 in Petition No. 100/TT/2017. The said appeal is pending adjudication and the APTEL has not granted any stay in the Appeal preferred by ENCIL.

4. After the hearing, the Commission directed as under:

a) Admit, issue notice to the Respondent(s);



- b) The Respondent(s), to file their respective replies, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks, thereafter.
5. The matter will be listed for the hearing on **19.11.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

